

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1924
ANSWERED ON:17.07.2009
ALLOTMENT OF LAND BY DDA
Satpathy Shri Tathagata

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) has failed to allot lands to the applicants registered under various schemes announced by DDA from time to time;
- (b) if so, the details of the schemes where land could not be allotted so far and the reasons therefor;
- (c) the categories of people who are being given priority in allotment of land;
- (d) the number of persons allotted land during the last two years; and
- (e) the time by which the remaining applicants would be allotted land under the Schemes?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a)&(b): Yes, Madam. Delhi Development Authority (DDA) has reported that there were 82384 registrants in the Rohini Residential Scheme, 1981. Out of this, 55169 registrants have been allotted plots. Due to litigation, land could not be acquired to make allotment to the remaining registrants.

(c): The following categories of people are given priority in allotment :-

- (i) Ex-Servicemen
- (ii) Retired public servant
- (iii) Physically Handicapped
- (iv) War Widow
- (v) HUDCO Transferee

(d): 462 persons were allotted plots in draw held on 07.03.2007 and another 14 persons were allotted plots on 04.02.2009.

(e): Considering the shortage of land and delay in acquisition a precise time frame cannot be given for allotment of the remaining registrants.